

Adulteration (Amendment)  
Bill

श्री राम सेवक यादव: अध्यक्ष महोदय, मैं भी ऐसा आदमी हूँ जिस के साथ अन्याय हुआ है।

अध्यक्ष महोदय: नहीं साहब।

12.52 hrs.

COIR INDUSTRY (AMENDMENT)  
BILL\*

**The Minister of International Trade (Shri Manubhai Shah):** Sir, I beg to move for leave to introduce a Bill further to amend the Coir Industry Act, 1953.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Coir Industry Act, 1953."

*The motion was adopted.*

**Shri Manubhai Shah:** Sir, I introduce the Bill.

12.52½ hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL\*

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** Sir, on behalf of Dr. Sushila Nayar, I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

**Mr. Speaker:** The Question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

*The motion was adopted.*

**Dr. D. S. Raju:** Sir, I introduce the Bill.

12.53 hrs.

BANKING LAWS (MISCELLANEOUS PROVISIONS) BILL—contd.

**Mr. Speaker:** The House will now take up clause-by-clause consideration of the Bill further to amend the Reserve Bank of India Act, 1934, the Banking Companies Act, 1949 and the State Bank of India (Subsidiary Banks) Act, 1959. There is no amendment to clause 2. I shall put it to the House. The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clauses 3 and 4 were added to the Bill.*

**Mr. Speaker:** There are some amendments to clause 5.

**Shri Morarka (Jhunjhunu):** Sir, I beg to move:

Page 2, line 33,—

for 'any other assets' substitute—

"other marketable securities of a like nature" (52).

Page 2,—

for lines 37 and 38, substitute—

'(d) "firm" means a firm as defined in the Indian Partnership Act, 1932 of which the capital subscribed by its partners exceeds one lack of rupees.' (53).

Page 5,—

for line 30, substitute—

"or with fine or with both." (55).

My amendment No. 52 is of a clarificatory nature. The reason for this amendment is, if we have the expression "any other asset", then all the